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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION No.960/2006

WEDNESDAY, THIS THE 13th DAY OF SEPTEMBER, 2006

HON'BLE MR. JUSTICE KHEM KARAN .. VICE CHAIRMAN
HON'BLE MR. P.K. CHATTARJI .. MEMBER (A)

Vijai Shankar Tiwari,
S/o Late Shri Tribhuwan Nath Tiwari,
R/o Dal Tiwari Ka Pura, Tahsil Soraon,
District Allahabad. Applicant

(By Advocate Shri M.K. Pandey)

Vs.

1. Union of India, through
the Secretary, Defence,
New Delhi.
2. Chief Engineer,
Lucknow Zone, U.P.
Lucknow.
3. Executive Engineer,
Garrison Engineer (West),
Allahabad. Respondents

(By Advocate Shri Saumitra Singh,
Senior Central Government Standing Counsel)

ORDER

Hon'ble Mr. Justice Khem Karan, Vice Chairman :

Shri M.K. Pandey, the learned counsel for the applicant and Shri Saumitra Singh, Senior Central Government Standing Counsel, for Respondents present.

2. Heard. The case of the applicant is that his father late Shri Tribhuwan Nath Tiwari, died on 30.11.1998, while still in service of the Respondents, leaving behind him (the applicant) and others. The applicant says that, he applied on 14.5.1999, for appointment on compassionate ground, but, till date, no

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decision has been communicated to him, regarding the compassionate appointment. So, he has come to this Tribunal.

3. Shri Saumitra Singh, the learned Senior Central Government Standing Counsel, appearing for the Respondents, has tried to say that the matter is highly belated. But, we think that when the request of the applicant for compassionate appointment is allegedly pending with the Respondents, the question of delay should not arise.

4. Since, according to the applicant, the Respondents have not taken any decision on the application of the applicant for compassionate appointment, the proper course seems to be to finally dispose of this O.A. with a suitable direction to Respondent No.2, to consider the request of the applicant and pass suitable orders within the time to be fixed by this Tribunal.

5. The O.A. is finally disposed of with a direction to Respondent No.3, to get the request of the applicant placed before the Board of Officers in the next meeting and communicate to the applicant, the decision so taken on his request for such appointment, in any case, with a period of six months from the date of receipt of a copy of this order. No order as to costs.

Jeevan —

(P.K. CHATTARJI)
MEMBER (A)

✓ J. K. K. 13.3.86
(JUSTICE KHEM KARAN)
VICE CHAIRMAN

psp.